## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

O.A. No. 1/1996

Date of order: 26.07.2002

Present: Hon'ble Mr. B.P. Singh, Administrative Member.

Hon'ble Mr. N. Prusty, Judicial Member.

SAHADEO ROUTH.

-VERSUS-

UNION OF INDIA AND ORS. (E. RAILWAY)

For the applicant

Mr. B. Chatterjee, counsel.

For the respondents:

Mr. P.K. Arora, counsel.

## ORDER

## B.P. Singh, AM

When the matter is taken up today, Id. counsel for the applicant submits that his client wants to withdraw this case and seek liberty to make a fresh representation in the case to the competent authority for which he prays that a suitable direction may be issued upon the respondent authorities to consider the same and pass necessary order within the prescribed period.

- 2. Sri Arora, Id. counsel for respondents does not raise any objection to the above prayer without raising the question of limitation.
- In view of the above, the prayer made by the Id. counsel for the applicant to withdraw the case is granted. The O.A. is dismissed as withdrawn with a direction to the applicant that he will file a fresh application in this case within one month from the date of communication of this order to the respondent authorities. The respondent authorities will consider the application so received within a period of three months and pass necessary order according to the rules and law and submit the same to the applicant within a period of two weeks thereafter.
- No order is passed as to costs.

Member (J)

Member (A)